

Imported or exported any goods into or out of Burma before the 4th January, 1948. Under the same Order no firm shall be registered or continue to be registered unless at least 50 per cent. of its staff whose monthly emoluments are less than Kyats 500 are citizens of the Union of Burma.

Many foreign firms or individuals, including Indians, doing business in Burma who are not qualified for registration under the Burma Companies Act are likely to suffer under the new Regulation.

(b) The Government of India (through the Embassy of India, Rangoon) made an approach to the Government of Burma on this subject, but no final reply has yet been received from that Government.

#### Salt Production

\*280. **Shri Bibhuti Mishra:** Will the Minister of Commerce and Industry be pleased to state the steps so far taken by Government in order to implement their target for the production of salt during the Second Five-Year Plan?

The Deputy Minister of Commerce and Industry (Shri Satish Chandra): In order to achieve the target of production of ten crore maunds of salt per annum by 1960-61, Government have decided to take the following steps:—

##### A. Private Salt Sources.

(1) Issue of more licences to private manufacturers.

(2) Tapping new sources in Bengal and Assam, where production is low at present.

##### B. Government Salt Sources.

(1) Use of sub-terranean brine at Sambhar by digging additional pits and percolation canals.

(2) Construction of additional pens at Sambhar Lake.

(3) Sinking of shafts at Drang (Mandi).

(4) Expansion of the condensers and crystallisers at Maigal (Mandi) to utilise more brine.

(5) Construction of new chambers and tunnels at Guma (Mandi).

#### Permanent Liability Camps

134. **Shri A. C. Guha:** Will the Minister of Rehabilitation and Minority Affairs be pleased to lay a statement showing:

(a) the names of permanent liability camps in West Bengal, Assam and Tripura;

(b) the number of displaced persons in each such camp;

(c) the total amount spent on relief and administration for each camp with per capita and per family grant;

(d) the number of displaced persons staying there over (i) 1 year, (ii) over 2 years, (iii) over 3 years, (iv) over 4 years, (v) over 5 years; (vi) over 6 years;

(e) whether any work or training is provided in these camps;

(f) if so, the number engaged each year and the post-training scheme of rehabilitation; and

(g) how many families have been settled each year in gainful occupation?

The Minister of Rehabilitation and Minority Affairs (Shri Mehr Chand Khanna): (a) to (g). The information is being collected and will be laid on the Table of the Sabha in due course.

(d) This will need a detailed census in each camp and the time and labour spent in collecting the information will not be commensurate with the results likely to be achieved.

#### Displaced Persons of East Pakistan

135. **Shri A. C. Guha:** Will the Minister of Rehabilitation and Minority Affairs be pleased to state:

(a) the number of camps and homes as also the number of East Pakistan